

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH (COURT- II)

Item No. 229
CP-231/ND/2023

IN THE MATTER OF:

Divya Bhasin

...

Applicant/Petitioner

Versus

Adria Medicare Pvt. Ltd. & Ors.

...

Respondent

Under Section: 241(1), 242(4)

Order delivered on 10.07.2024

CORAM:

SH. ASHOK KUMAR BHARDWAJ
HON'BLE MEMBER (J)

SH. SUBRATA KUMAR DASH
HON'BLE MEMBER (T)

PRESENT:

For the Applicant : Adv. Rakesh Kumar, Adv. Preeti Kashyap, Adv.
Ankit Sharma, Adv. Varun Pandit, Adv. Yash
Dhawan

For the Respondent : Adv. SP Singh Chawla, Adv. Kunal Surhatia,
Adv. S Shishir for R-5

Hearing Through: VC and Physical (Hybrid) Mode

ORDER

Ld. Counsel appearing for the Petitioner submitted that the family of the briefing counsel could suffer certain tragedy, thus the said counsel could not brief in the matter. Having submitted so, he prayed for an adjournment. At his request, the hearing is deferred to 03.10.2024.

Sd/-

(SUBRATA KUMAR DASH)
MEMBER (T)

Sd/-

(ASHOK KUMAR BHARDWAJ)
MEMBER (J)